

apart from legal action are proposed to be taken against them for such a heinous crime in a place of learning; and

(d) what preventive measures have been or are being taken in the recurrence of such incidents occurring in the Aligarh Muslim University Campus?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) According to the information furnished by the Aligarh Muslim University, the Provost of the University received a report on 19-6-1982 that a girl was illegally confined and gang-raped in a hostel room. The Provost got the room opened and rescued the girl who was handed over to the police. A report was also lodged with the police. The hostel room was allotted to a B.A. (Final) student. An outsider was allegedly sharing the room.

(c) One of the students reportedly involved in the case had surrendered in the Court of Aligarh. He has been suspended and debarred from appearing in any University examination during his suspension. Some more students who are suspected to be involved in the incident have been arrested. District authorities of Aligarh have registered a case under 342 IPC. After the statement and medical examination of the girl, the case was converted into one under Sections 342|366|376 IPC. The intensive searches conducted in various hostels by the Police with the assistance of Proctorial staff of the University, led to the arrest of five notorious criminals including three allegedly involved in the present case. Police interrogation of those arrested revealed the names of almost all the rapists and efforts are on to arrest them.

(d) Intensive police patrolling has been started in the area adjoining Aligarh Muslim University campus in addition to posting of fixed pickets at all sensitive spots. Close watch is being maintained on undesirable elements and vigilance has been tightened. An effective watch is kept on entry of outsiders in campus. The case is sub-judice as it is pending in the Court.

Protection and preservation of the Architecture of Jaisalmer city

1777. SHRI BHUVNESH CHATURVEDI: Will the Minister of EDUCATION be pleased to state:

(a) whether Government have taken or propose to take measures for the protection and preservation of the architecture of Jaisalmer City including 'Patwa-Ki-Haveli' and Jain Temple;

(b) if so, what is the strength of the staff at present posted there for the purpose; and

(c) whether Government have taken any steps to safeguard the architectural beauty of the City with the proposed setting up of army centre at Jaisalmer?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The Government of Rajasthan have already protected all the seven Patwa-ki-Havelis under the Rajasthan Monuments and Archaeological Sites and Antiquities Act, 1971. A Committee has also been set up by the State Government with a view to ensuring that the ancient architectural character of the buildings in Jaisalmer City is preserved.

(c) Yes, Sir.

Repairs of Monuments of National Importance

1778. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of EDUCATION be pleased to state: